

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(ECONOMIC AFFAIRS)
NEW DELHI

19th July 1977

NOTIFICATION
(ECONOMIC AFFAIRS)

No. 2424 (F.No. 107/164/77-21) (II): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Karnataka Scheduled Castes and Scheduled Tribes Advancement Corporation" for the purpose of the said section for and from the assessment year(s) 1977-78.

Sd
(M. SATHI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
New Delhi Central, New Delhi.

Copy to:-

1. The Managing Director, The Karnataka Scheduled Castes and Scheduled Tribes Advancement Corporation, Conroy Bldg., Bangalore-560009.
2. The Commissioner of Income-tax, Karnataka-II, Bangalore with reference to the letter No. JD.718/77-21.II dt. 17.10.77.
3. All Commissioners of Income-tax.
4. Director of Insp. (IT)/(RD)/(P&M)/(Inv.), New Delhi.
5. Director of All Services (Income-tax), 3rd Floor, Advan-Circle, Moto Surud Lane, New Delhi (5 copies).
6. All Officers & Sections of I.O. Wing of C.S. II, New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of D.O. of Insp. (IT), New Delhi (5 copies).
9. Director of Training, S.O. (Direct Taxes), Staff College, Mysore (5 copies).
10. Joint Secy., Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Sd
(M. SATHI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA